

**IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE**

-3-

ORDER SHEET

Application No. 443 of 1986 (F)

Applicant

Respondent

Advocate for Applicant

Advocate for Respondent

Date	Office Notes	Orders of Tribunal
		therefore, restrain the respondent ^{from} giving effect to the orders dated 5.3.1986 until further orders are passed on these applications. Let copies of documents etc be immediately served on the respondent by the Registry and also by the Counsel for the applicant. Sd/... Member(R) 13.3.86 Sd/.... Member (RR) 13.3.86 The Contempt of Court Bkpln. be posted for hearing on 24-3-86 <i>[Signature]</i> 21-3-86 Member (Chairman)
21-3-86	A Common Interim order & notice of Application issued on 13 & 14/3/86. <i>[Signature]</i> 19/3/86 Advocate for the Applicant has filed a Contempt of Court Application. Filed before the Tribunal for consideration & admission. <i>[Signature]</i> 21/3/86 <i>[Signature]</i> 21-3-86 Member (A)	
24-3-86		Admitted. Adjourned for hearing to 16-4-86 <i>[Signature]</i> 24/3 Member (Chairman)

Date	Office Notes	Orders of Tribunal
[The body of the table is crossed out with a large diagonal line.]		

**IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE**

9150

Order Sheet (contd)

Date

Office Notes

Orders of Tribunal

2.5.86

Contempt Case NES No. 3/86 [in] NES 441 to 443/86 (F)

Shri M. Raghavendrachar present for the Applicants. Shri M. Vasudeva Rao present on behalf of Shri Padmarajaiah, Senior Standing Counsel for Respondents. The First Respondent, i.e., ^{the} Director, Foreman Training Institute, is also present.

Shri Vasudeva Rao states before us on behalf of Shri Padmarajaiah that the Respondents are prepared to give an undertaking to offer the applicants appointments in Class 'D' posts on an ~~ad hoc~~ basis till they are regularised and in view of this undertaking, the main applications and the contempt applications may be disposed of. Normally, we would have liked if a memo had been filed by the Respondents regarding the undertaking, but the Director, Foreman Training Institute, ^(thereafter called the Director) is present in the Court today, has ^{therefore} himself confirmed the undertaking. We do not insist on any written memo.

Applications stand disposed of.

Shri Raghavendrachar submits that the applicants must be given the benefit of the order with effect from today. Shri Vasudeva Rao submits that as soon as the procedural formalities relating to the meeting of the D.P.C. are over, the applicants will be appointed on an ~~ad hoc~~ basis. ^{The} Director present at the hearing also assures that the procedural formalities relating to the holding of ~~the~~ D.P.C. meeting and the issue of appointment orders would be completed within a period of a fortnight.

^{above} In view of the undertaking and assurance given by the Counsel and the Director, no further orders on the main applications and the contempt applications are necessary.

Sd/- (L.H.A. Rego) (Ch. Rameshkrishna Rao)
Member (A) Member (J)
2.5.86 2-5-86

Date	Office Notes	Orders of Tribunal
19.5.86	Copy of order dated 19th May 86 passed in Contempt of Tribunal Case Nos 1 to 3 of 1986 is added <u>over</u>	
31.5.86	I.P.C. removed <u>at</u>	

WRITTEN ORDER

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex (BDA)
Indira Nagar, Bangalore.

FRIDAY, the 2ND MAY, 1986

PRESENT

The Hon'ble Member (Judl.) .. Shri. ^{Ch.} Ramakrishna Rao
The Hon'ble Member (Admn.) .. Shri L.H.A. Rego

IN

Contempt of Tribunal Case Nos 1 to 3 of 1986
(In application Nos 441 to 443/86(F))

Shri T. Nataraja,
Shri Ch. Suryanarayana,
Shri J. Pethuru,
C/o Sh. M. Raghavendrachar, Advocate,
No. 1074-1075, Banasankari I stage,
Srinivasanagar, Phase, II
Bangalore.

.. Applicants

VERSUS

1. The Director,
Foreman Training Institute,
Tunkur Road, Bangalore.
2. The Workshop in-charge,
Foreman Training Institute,
Tunkur Road, Bangalore.
3. Union of India,
Ministry of Labour,
New Delhi.

.. Respondents.

XXX
ORDER

Shri M. Raghavendrachar present for the applicants.
Shri M. Vasudeva Rao present on behalf of Shri Padmarajaiah,
Sr. Standing Counsel for Respondents. The first Respondent i.e. the Director, Foreman Training Institute, is also present.

Shri Vasudeva Rao states before us on behalf of Shri Padmarajaiah, that the respondents are prepared to give an undertaking to offer the applicants appointments in Class 'D' posts on an Ad-hoc basis till they are regularised and in view of this undertaking, the main applications and the contempt applications may be disposed of. Normally, we would have liked if a memo had been filed by the Respondents regarding the undertaking, but the Director, Foreman Training Institute (Hereafter called the Director) who is present in the Court today, has himself confirmed the undertaking. We, therefore, do not insist on

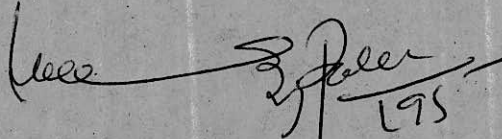
any written memo.

Applications stand disposed of.

Shri Raghavendrachar submits that the applicants must be given the benefit of the order with effect from today. Shri Vasudeva Rao submits that as soon as the procedural formalities relating to the meeting of the D.P.C. are over, the ~~applicants~~ applicants will be appointed on an Ad-hoc basis. The Director present at the hearing also assures that the procedural formalities relating to the holding of the D.P.C. meeting and the issue of appointment orders would be completed within a period of a fortnight.

In view of the above undertaking and assurance given by the Counsel and the Director, no further orders on the main applications and the contempt applications are necessary.

Given under my hand and the seal of this Tribunal, this 9th day of May, 1986.


(REGISTRAR)

Copy to Shri M. Vasudevarao, Addl. Central
Govt. Standing Council, H.C. of Karnataka Bldgs.,
Bangalore.

Copy to files of 1. Contempt case No.2
2. " " No.3
3. A.No.441/86(F)
4. A.No.442/86(F)
5. A.No.443/86(F)

